

POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED WITH RESPECT TO THE OPEN OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF



PARMAX PHARMA LIMITED

Registered Office: Plot No. 20, Survey No. 52, Rajkot-Gondal National Highway No. 27, Hadamtala, Tal. Kolda Sangani, Rajkot, Gujarat, 360311 | TEL: +91 02827-270534 | EMAIL: cs@parmaxpharma.com | WEBSITE: www.parmaxpharma.com | CIN: L24231GJ1994PLC023504

OPEN OFFER FOR THE ACQUISITION OF UP TO 23,46,250 (TWENTY-THREE LAKHS FORTY-SIX THOUSAND TWO HUNDRED AND FIFTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF 10/- (INDIAN RUPEES TEN) EACH ("OFFER SHARES") REPRESENTING 26.00% (TWENTY-SIX PERCENT) OF THE EXPANDED VOTING SHARE CAPITAL OF PARMAX PHARMA LIMITED ("TARGET COMPANY"), FOR CASH AT A PRICE OF ₹ 42.80/- (INDIAN RUPEES FORTY-TWO AND EIGHT ZERO PAISE ONLY) PER EQUITY SHARE ("OFFER PRICE"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY DHIREN CHANDULAL SHAH ("ACQUIRER 1") AND SUNIL CHINUBHAI SHAH ("ACQUIRER 2") (COLLECTIVELY "ACQUIRERS") TOGETHER WITH DHAIRYA DHIREN SHAH ("PAC 1"), HIREN PRAVIN DOSHI ("PAC 2"), SHEETAL HIREN DOSHI ("PAC 3"), NIRMAL SUNILBHAI SHAH ("PAC 4"), RUPA SUNIL SHAH ("PAC 5"), VIJAYKUMAR NATVARLAL SHIYANI ("PAC 6"), KAMLESH NATVARLAL SHIYANI ("PAC 7"), ABHAY CHINUBHAI SHAH ("PAC 8"), UMANG ALKESH GOSALIA ("PAC 9") AND MEENA ALKESH GOSALIA ("PAC 10") (COLLECTIVELY "PACS") PURSUANT TO AND IN COMPLIANCE WITH THE REGULATIONS 3(1) AND 4 READ WITH OTHER APPLICABLE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED (THE "OPEN OFFER" OR "OFFER").

This Post Offer Advertisement ("Post Offer Advertisement") is being issued by Fedex Securities Private Limited, the Manager to the Offer ("Manager to the Offer"), for and on behalf of the Acquirers and the PACs, in connection with the Offer made by the Acquirers and the PACs, in compliance with Regulation 18(12) of the SEBI (SAST) Regulations.

This Post Offer Advertisement is to be read in continuation of, and in conjunction with: (a) the Public Announcement (the "PA") dated June 08, 2026; (b) the Detailed Public Statement ("DPS") dated June 13, 2026 published on June 15, 2026 in the Financial Express Newspaper (English - All Editions), Mumbai Lakshdeep (Marathi - Mumbai Edition), Financial Express (Gujarati Edition) and Jansatta (Hindi - All Editions); (c) the Draft Letter of Offer ("DLOF") filed with the Securities and Exchange Board of India ("SEBI") on June 22, 2026; (d) the Letter of Offer ("LOF") dated July 21, 2026 along with Form of Acceptance ("FOA") & Share Transfer Form; (f) Recommendations of Committee of Independent Directors dated July 25, 2026 published on July 27, 2026 in the Financial Express Newspaper (English - All Editions), Mumbai Lakshdeep (Marathi - Mumbai Edition), Financial Express Newspaper (Gujarati Edition) and Jansatta (Hindi - All Editions) ("Recommendations of IDC"); (g) the Offer Opening Pre-Offer Advertisement and corrigendum dated July 28, 2026 published on July 29, 2026 in the same newspapers where DPS and Recommendations of IDC were published ("Offer Opening Public Announcement").

This Post Offer Advertisement is being published in all the newspapers in which the DPS, Recommendations of IDC and the Offer Opening Pre-Offer Advertisement and corrigendum were published.

Capitalized terms used but not defined in this Post Offer Advertisement shall have same meaning assigned to such terms in the LOF.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

Sr. No.	Particulars	Details
1.	Name of the Target Company	Parmax Pharma Limited
2.	Name of the Acquirers & PACs	Acquirers: 1) Dhiren Chandulal Shah ("Acquirer 1") and 2) Sunil Chinubhai Shah ("Acquirer 2") PACs: 1) Dhairya Dhiren Shah ("PAC 1"), 2) Hiren Pravin Doshi ("PAC 2"), 3) Sheetal Hiren Doshi ("PAC 3"), 4) Nirmal Sunilbhai Shah ("PAC 4"), 5) Rupa Sunil Shah ("PAC 5"), 6) Vijaykumar Natvarlal Shiyani ("PAC 6"), 7) Kamlesh Natvarlal Shiyani ("PAC 7"), 8) Abhay Chinubhai Shah ("PAC 8"), 9) Umang Alkesh Gosalia ("PAC 9") and 10) Meena Alkesh Gosalia ("PAC 10")
3.	Name of Manager to the Offer	Fedex Securities Private Limited
4.	Name of the Registrar to the Offer	Purva Sharegistry (India) Private Limited
5.	Offer Details	
	(a) Date of Opening of the Offer	Thursday, July 30, 2026
	(b) Date of Closure of the Offer	Wednesday, August 12, 2026
6.	Date of payment of consideration	Not Applicable since no shares tendered in the Open Offer

7. Details of Acquisition:

S No.	Particulars	Proposed in the LOF (assuming full acceptances in the Offer)		Actuals			
7.1	Offer Price	₹42.80/- (Indian Rupees Forty-Two and Eight Zero Paise Only) per Equity Share		₹42.80/- (Indian Rupees Forty-Two and Eight Zero Paise Only) per Equity Share			
7.2	Aggregate number of shares tendered	23,46,250 (twenty-three lakhs forty-six thousand two hundred and fifty) ⁽¹⁾		Nil ⁽²⁾			
7.3	Aggregate number of shares accepted	23,46,250 (twenty-three lakhs forty-six thousand two hundred and fifty) ⁽¹⁾		Nil ⁽²⁾			
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	₹10,04,19,500.00/- (Indian Rupees Ten Crores Four Lakhs Nineteen Thousand Five Hundred only)		₹ 0/- ⁽²⁾			
7.5	Shareholding of Acquirers & PACs before Agreement/ Public Announcement	Number	% of Fully Diluted Equity Share Capital ⁽²⁾	Number	% of Fully Diluted Equity Share Capital ⁽²⁾		
		Acquirer 1 - Nil	NA	Acquirer 1 - Nil	NA		
		Acquirer 2 - Nil	NA	Acquirer 2 - Nil	NA		
		PAC 1 - Nil	NA	PAC 1 - Nil	NA		
		PAC 2 - Nil	NA	PAC 2 - Nil	NA		
		PAC 3 - Nil	NA	PAC 3 - Nil	NA		
		PAC 4 - 32,500	0.87%	PAC 4 - 32,500	0.87%		
		PAC 5 - Nil	NA	PAC 5 - Nil	NA		
		PAC 6 - Nil	NA	PAC 6 - Nil	NA		
		PAC 7 - 7,500	0.20%	PAC 7 - 7,500	0.20%		
		PAC 8 - Nil	NA	PAC 8 - Nil	NA		
7.6	Equity Shares Acquired by way of Agreements	PAC 9 - 200,000	5.35%	PAC 9 - 200,000	5.35%		
		PAC 10 - 4,74,800	12.69%	PAC 10 - 4,74,800	12.69%		
		Number	% of Fully Diluted Equity Share Capital ⁽²⁾	Number	% of Fully Diluted Equity Share Capital ⁽²⁾		
		Acquirer 1 - 4,67,238	5.18%	Acquirer 1 - 4,67,238	5.18%		
		Acquirer 2 - 71,077	0.79%	Acquirer 2 - 71,077	0.79%		
		PAC 1 - 93,448	1.04%	PAC 1 - 93,448	1.04%		
		PAC 2 - 1,68,206	1.86%	PAC 2 - 1,68,206	1.86%		
		PAC 3 - 18,690	0.21%	PAC 3 - 18,690	0.21%		
		PAC 4 - 92,097	1.02%	PAC 4 - 92,097	1.02%		
		PAC 5 - Nil	NA	PAC 5 - Nil	NA		
		PAC 6 - 1,24,597	1.38%	PAC 6 - 1,24,597	1.38%		
7.7	Equity Shares Acquired by way of preferential issue of shares - Number - % of Fully Diluted Equity Share Capital	PAC 7 - 1,17,097	1.30%	PAC 7 - 1,17,097	1.30%		
		PAC 8 - Nil	NA	PAC 8 - Nil	NA		
		PAC 9 - Nil	NA	PAC 9 - Nil	NA		
		PAC 10 - Nil	NA	PAC 10 - Nil	NA		
		Number	% of Fully Diluted Equity Share Capital ⁽²⁾	Nil NA ⁽⁴⁾			
		Acquirer 1 - 6,04,190	6.70%				
		Acquirer 2 - 91,911	1.02%				
		PAC 1 - 1,20,838	1.34%				
		PAC 2 - 2,17,508	2.41%				
		PAC 3 - 24,167	0.27%				
		PAC 4 - 1,64,832	1.83%				
PAC 5 - 69,206	0.77%						
PAC 6 - 1,61,117	1.79%						
PAC 7 - 1,61,974	1.79%						
7.8	Equity Shares Acquired by way of preferential issue of warrants - Number - % of Fully Diluted Equity Share Capital	PAC 8 - 3,22,235	3.57%	Nil NA ⁽⁴⁾			
		PAC 9 - 3,42,466	3.80%				
		PAC 10 - Nil	NA				
		Number	% of Fully Diluted Equity Share Capital ⁽²⁾				
		Acquirer 1 - 5,35,715	5.94%				
		Acquirer 2 - 81,494	0.90%				
		PAC 1 - 1,07,143	1.19%				
		PAC 2 - 1,92,857	2.14%				
		PAC 3 - 21,429	0.24%				
		PAC 4 - 1,44,715	1.60%				
		7.9	Equity Shares Acquired by way of Open Offer - Number - % of Fully Diluted Equity Share Capital	PAC 5 - 61,363	0.68%	Nil NA ⁽³⁾	
PAC 6 - 1,42,857	1.58%						
PAC 7 - 1,43,286	1.59%						
PAC 8 - 2,85,715	3.17%						
PAC 9 - Nil	NA						
PAC 10 - Nil	NA						
Number ⁽¹⁾	% of Fully Diluted Equity Share Capital ^{(1),(2)}						
Acquirer 1 - 11,73,125	13.00%						
Acquirer 2 - 11,73,125	13.00%						
PAC 1 - Nil	NA						
7.10	Equity Shares Acquired after Detailed Public Statement			PAC 2 - Nil	NA	Number of the Shares Acquired	Price of the Shares Acquired
		PAC 3 - Nil	NA				
		PAC 4 - Nil	NA				
		PAC 5 - Nil	NA				
		PAC 6 - Nil	NA				
		PAC 7 - Nil	NA				
		PAC 8 - Nil	NA				
		PAC 9 - Nil	NA				
		PAC 10 - Nil	NA				
		PAC 5 - 53,520	₹ 35.00	1.43%	PAC 5 - 53,520		
		PAC 8 - 2,49,394 ⁽³⁾	₹ 35.00	6.67%	PAC 8 - 2,49,394 ⁽³⁾	₹ 35.00	2.76%
7.11	Post Offer shareholding of Acquirer & PAC - Number - % of Fully Diluted Equity Share Capital	Number	% of Fully Diluted Equity Share Capital ⁽²⁾	Number	% of Fully Diluted Equity Share Capital ^{(2),(4)}		
		Acquirer 1 - 27,80,268	30.81%	Acquirer 1 - 4,67,238	5.18%		
		Acquirer 2 - 14,17,607	15.71%	Acquirer 2 - 71,077	0.79%		
		PAC 1 - 3,21,429	3.56%	PAC 1 - 93,448	1.04%		
		PAC 2 - 5,78,571	6.41%	PAC 2 - 1,68,206	1.86%		
		PAC 3 - 64,286	0.71%	PAC 3 - 18,690	0.21%		
		PAC 4 - 4,34,144	4.81%	PAC 4 - 1,24,597	1.38%		
		PAC 5 - 1,84,089	2.04%	PAC 5 - 53,520	0.59%		
		PAC 6 - 4,28,571	4.75%	PAC 6 - 1,24,597	1.38%		
		PAC 7 - 4,29,857	4.76%	PAC 7 - 1,24,597	1.38%		
		7.12	Pre and Post Offer shareholding of Public Shareholders - Number - % of Fully Diluted Equity Share Capital	PAC 8 - 8,57,344	9.50%	PAC 8 - 2,49,394	2.76%
PAC 9 - 5,42,466	6.01%			PAC 9 - 200,000	2.22%		
PAC 10 - 4,74,800	5.26%			PAC 10 - 4,74,800	5.26%		
Pre-Offer ⁽¹⁾	Post-Offer ⁽²⁾			Pre-Offer ⁽¹⁾	Post-Offer ^{(2),(4)}		
15,71,136	5,10,599			15,71,136	15,71,136 ⁽³⁾		
41.99%	5.66%			41.99%	17.41%		

Notes:

- Assuming full acceptance of the offer.
- Calculated as a percentage of the Expanded Voting Capital, which includes the 52,82,731 Equity Shares issued pursuant to the Proposed Preferential Issue (assuming full conversion of Warrants).
- No shares were tendered in the Open Offer.
- The application for obtaining in-principle approval from BSE for the Proposed Preferential Issue was submitted on June 9, 2026. The requisite approval was received from BSE on August 21, 2026; however, the allotment is still pending. Hence, we have not considered the equity shares proposed to be allotted pursuant to the Proposed Preferential Issue, while calculating the actual figure (Number).
- Pursuant to the share purchase agreement dated June 18, 2026, PAC 8 paid the consideration for the acquisition of 2,49,394 Equity Shares on June 18, 2026. The requisite disclosure under Regulation 18(6) of the SEBI (SAST) Regulations has been duly submitted. However, credit of only 246,580 Equity Shares has been received in the demat account of PAC 8, and credit of the balance 2,614 Equity Shares is still pending.
- Pursuant to the consummation of the Underlying Transaction and subject to compliance with the SEBI (SAST) Regulations, the Acquirers will acquire and exercise control over the Target Company and Acquirers, PAC 2 & PAC 9 will be classified as promoters of the Target Company and PAC 1, PAC 3, PAC 4, PAC 5, PAC 6, PAC 7, PAC 8 & PAC 10 will be classified as members of the promoter group and the aggregate shareholding of the Acquirers and the PACs (assuming full conversion of Warrants and assuming full acceptance of the Open Offer) will be 94.34% of the Expanded Voting Capital, in accordance with the provisions of the SEBI (LODR) Regulations. Further, the Existing Promoters will cease to be the promoters of the Target Company and shall be declassified from the promoter and promoter group category in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations.
- Calculated as a percentage of the current equity share capital of the Target Company, i.e., 37,41,300 Equity Shares.
- The Acquirers along with the PACs accept full responsibility for the information contained

in this Post Offer Advertisement and also for the obligations under SEBI (SAST) Regulations.

A copy of this Post Offer Advertisement will be available on the website of SEBI (www.sebi.gov.in), BSE Limited (www.bseindia.com), the Target Company (www.parmaxpharma.com), Manager to the Offer (www.fedsec.in) and the registered office of the Target Company.

Issued by the Manager to the Offer on Behalf of the Acquirers and the PACs



MANAGER TO THE OFFER

FEDEX SECURITIES PRIVATE LIMITED
B7, Jay Chambers, Dayaldas Road, Vile Parle East, Mumbai - 400057, Maharashtra, India
Tel. No.: +91 81049 85249
Email: mb@fedsec.in
Investor Grievance id: investors@fedsec.in
Website: www.fedsec.in
Contact Person: Antara Chogle / Saipaan Sanghvi
SEBI Registration No.: INM000010163



REGISTRAR TO THE OFFER

PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED
9, Shiv Shakli Industrial Estate, J. R. Boricha Marg, Lower Parel (East), Mumbai 400 011
Tel No.: 022 49614132 / 35220056
Email id: support@purvashare.com
Website: <https://www.purvashare.com>
Investor Grievance id: support@purvashare.com
Contact Person: Deepak Gaonkar
SEBI Registration No.: INR000001112

Date: August 22, 2026

Place: Mumbai

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INITIAL PUBLIC OFFER OF EQUITY SHARES ON SME PLATFORM OF NSE ("NSE") IN COMPLIANCE WITH CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018



MADHUR KNIT CRAFTS LIMITED

Corporate Identity Number: U17301PB1997PLC020381

Our Company was originally incorporated as a private limited company under the Companies Act, 1956 in the name and style of "Madhur Knit Crafts Private Limited" bearing Corporate Identification Number U17301PB1997PTC020381 dated August 21, 1997, issued by the Registrar of Companies, Punjab, H.P. & Chandigarh. Subsequently, the name of our Company was changed to "Madhur Knit Crafts Limited" and a fresh Certificate of Incorporation dated January 30, 2025, was issued by the Registrar of Companies, Chandigarh. As on date of this Red Herring Prospectus, the Corporate Identification Number of our Company is U17301PB1997PLC020381. For further details, please refer to "Our History and Certain Other Corporate Matters" of the Red Herring Prospectus.

Registered Office: Village - Seera, Sattowal Road, Rahon Road, Eros Bajra Road, Ludhiana, Punjab, India, 141007
Tel No: +91 9878009690, Email: ipo@mkcpl.in, Website: www.mkcpl.in
Contact Person: Ms Nikita Tayal, Company Secretary & Compliance Officer;

PROMOTERS OF OUR COMPANY: (I) ARUN GUPTA (II) PIYUSH GUPTA AND (III) CHIRAG GUPTA

INITIAL PUBLIC OFFER OF UP TO 53,26,800* EQUITY SHARES OF FACE VALUE ₹ 10 EACH (THE "EQUITY SHARES") OF MADHUR KNIT CRAFTS LIMITED ("OUR COMPANY") OR THE "ISSUER" FOR CASH AT AN ISSUE PRICE OF ₹ [•] PER EQUITY SHARE (INCLUDING SECURITIES PREMIUM OF ₹ [•] PER EQUITY SHARE) ("ISSUE PRICE"), AGGREGATING UP TO ₹ [•] LAKHS (THE "ISSUE") OF WHICH 2,66,400 EQUITY SHARES AGGREGATING TO ₹ [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 50,60,400 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AT AN ISSUE PRICE OF ₹ [•] PER EQUITY SHARE AGGREGATING UP TO ₹ [•] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE [•] % AND [•] % RESPECTIVELY OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

*Subject to finalization of basis of allotment.

CORRIGENDUM: NOTICE TO INVESTORS

This Corrigendum should be read with the Red Herring Prospectus and abridged prospectus dated August 14, 2026 (the "Red Herring Prospectus" / "RHP") filed with the National Stock Exchange of India Limited (Emerging Platform), the Registrar of Companies, Chandigarh and the Securities and Exchange Board of India, in relation to the initial public issue of Equity Shares of Madhur Knit Crafts Limited (the "Company" / "Issuer").

Investors may note that the number of Equity Shares comprising the Issue has been adjusted for the minimum bid lot. Accordingly, and further to a review of the Red Herring Prospectus, the following disclosures in the Red Herring Prospectus stand modified. All Equity Share numbers set out below are subject to finalisation of the Basis of Allotment.

1. Number of Equity Shares comprising the Issue

Wherever in the Red Herring Prospectus the number of Equity Shares comprising the Issue and the Fresh Issue is stated as "53,27,693 Equity Shares", the same shall in each case be read as "53,26,800 Equity Shares". Accordingly, the following disclosures in the Red Herring Prospectus shall be read as under:

Particulars	Shall be read as
Issue / Fresh Issue	Up to 53,26,800 Equity Shares of face value of ₹10 each
Market Maker Reservation Portion	2,66,400 Equity Shares of face value of ₹10 each
Net Issue to the Public	50,60,400 Equity Shares of face value of ₹10 each
Aggregate nominal value of the Issue (₹ in lakhs)	532.68
Issued, Subscribed and Paid-up Share Capital after the Issue	1,90,09,232 Equity Shares of face value of ₹10 each
Aggregate nominal value of the paid-up Equity Share capital after the Issue (₹ in lakhs)	1,900.92

2. On the cover page of the Red Herring Prospectus, under the heading "DETAILS OF THE ISSUE", the description of the Issue shall be read as under:

"THE ISSUE COMPRISES A PUBLIC ISSUE OF UP TO 53,26,800* EQUITY SHARES OF FACE VALUE OF ₹10 EACH FULLY PAID (THE "EQUITY SHARES") FOR CASH AT AN ISSUE PRICE OF ₹ [•] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [•] PER EQUITY SHARE) AGGREGATING UP TO ₹ [•] LAKHS (THE "ISSUE") BY OUR COMPANY, OF WHICH 2,66,400 EQUITY SHARES OF FACE VALUE OF ₹10 EACH WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION, I.E. 50,60,400 EQUITY SHARES OF FACE VALUE OF ₹10 EACH, IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE [•] % AND [•] % RESPECTIVELY OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY."

3. In the chapter titled "THE ISSUE", the table under the heading "The following table summarises the Issue" shall be read as under:

Particulars	Details
Equity Shares Offered	Up to 53,26,800* Equity Shares of face value of ₹10 each, aggregating up to Rs.[•] Lakh.
Of which	
Fresh Issue	Up to 53,26,800* Equity Shares of face value of ₹10 each, aggregating up to Rs.[•] Lakh.
Offer For Sale	NA
Employee Reservation Portion	NA
Of which:	
Issue Reserved for Market Maker	Up to 2,66,400 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•]/- per Equity Share aggregating to Rs.[•] Lakh.
Net Issue to the Public	Up to 50,60,400 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•]/- per Equity Share aggregating to Rs.[•] Lakh.
Of which:	
QIB Portion	Not more than 5,05,200 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•]/- per Equity Share aggregating to Rs.[•] Lakh.
Of which:	
Anchor Investors Portion	Up to 3,02,400 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•]/- per Equity Share aggregating to Rs.[•] Lakh.
Of which the Anchor Investor Portion shall be reserved in the following manner:	
Portion of the Anchor Investor Portion reserved for allocation to domestic Mutual Funds	Up to 1,00,800 Equity Shares aggregating up to ₹[•] lakhs
Balance of the Anchor Investor Portion available for allocation to other Anchor Investors	Up to 2,01,600 Equity Shares aggregating up to ₹[•] lakhs
Net QIB Portion	Up to 2,02,800 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•]/- per Equity Share aggregating to Rs.[•] Lakh.
Of which:	
Mutual Fund Portion	Up to 9,600 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•]/- per Equity Share aggregating to Rs.[•] Lakh.
Balance DiB Portion for all QIBs including mutual Funds	Up to 1,93,200 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•]/- per Equity Share aggregating to Rs.[•] Lakh.
Non-Institutional Investors	At least 22,77,600 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•]/- per Equity Share aggregating to Rs.[•] Lakh.
Of which:	
One-third of the Non-Institutional Portion, available for allocation to Bidders with an application size more than 2 lots and up to such lots such that the value of the application is not more than Rs 10 lakhs	Up to 7,59,200 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•]/- per Equity Share aggregating to Rs.[•] Lakh.
Two-third of the Non-Institutional Portion, available for allocation to Bidders with an application size more than Rs 10 lakhs	Up to 15,18,400 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•]/- per Equity Share aggregating to Rs.[•] Lakh.
Individual Investor Portion	At least 22,77,600 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•]/- per Equity Share aggregating to Rs.[•] Lakh.
Pre-and Post-Issue Equity Shares:	
Equity Shares Outstanding-Pre Offer	1,36,82,432 Equity Shares of Rs.10/- each
Equity Shares outstanding after the issue*	1,90,09,232 Equity Shares of Rs.10/- each

*Subject to finalization of basis of allotment.

4. In the chapter titled "CAPITAL STRUCTURE", the table under the heading "The share capital of the Company as at the date of the RHP is set forth below" shall be read as under

Section	Particulars	Aggregate nominal value (Rs. in Lakhs)	Aggregate value at Issue Price* (Rs. in Lakhs)
Authorised Share Capital	2,40,00,000 Equity Shares of Rs. 10/- each	2,400.00	[•]
Issued, Subscribed and Paid-Up Share Capital before the Issue	1,36,82,432 Equity Shares of Rs. 10/- each	1,368.24	[•]
Present Issue in terms of the Red Herring Prospectus#	Offer of up to 53,26,800* Equity Shares of Face Value Rs. 10/- each	532.68	[•]
	Of which:		
	Fresh issue of up to 53,26,800* Equity Shares of face value of Rs 10/- each	532.68	[•]
	Which comprises of:		
	Reservation for Market Maker Portion – Up to 2,66,400 Equity Shares of face value of Rs. 10/- each	26.64	[•]
	Net Offer to the Public – 50,60,400 Equity Shares of face value of Rs. 10/- each	506.04	[•]
	Of Which		
	At least 22,77,600 Equity Shares aggregating up to Rs. [•] lakhs will be available for allocation to Individual investors who apply for the minimum application size	227.76	[•]
	At least 22,77,600 Equity Shares aggregating up to Rs. [•] lakhs will be available for allocation to Non-Institutional Investors	227.76	[•]
	Not more than 5,05,200 Equity Shares aggregating up to Rs. [•] lakhs will be available for allocation to Qualified Institutional Buyers	50.52	[•]
Issued, Subscribed and Paid-up Share Capital after the Issue	1,90,09,232 Equity Shares of Rs. 10/- each**	1,900.92	[•]
Securities Premium Account	Before the Issue	149.77	
	After the Issue	[•]	

POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(2) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED WITH RESPECT TO THE OPEN OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF



OPEN OFFER FOR THE ACQUISITION OF UP TO 23,46,250 (TWENTY-THREE LAKHS FORTY-SIX THOUSAND TWO HUNDRED AND FIFTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10/- (INDIAN RUPEES TEN) EACH ("OFFER SHARES") REPRESENTING 26.00% (TWENTY-SIX PERCENT) OF THE EXPANDED VOTING SHARE CAPITAL OF PARMAX PHARMA LIMITED ("TARGET COMPANY"), FOR CASH AT A PRICE OF ₹ 42.80/- (INDIAN RUPEES FORTY-TWO AND EIGHT ZERO PAISE ONLY) PER EQUITY SHARE ("OFFER PRICE"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY DHIREN CHANDULAL SHAH ("ACQUIRER 1") AND SUNIL CHINUBHAI SHAH ("ACQUIRER 2") (COLLECTIVELY "ACQUIRERS") TOGETHER WITH DHAIRYA DHIREN SHAH ("PAC 1"), HIREN PRAVIN DOSHI ("PAC 2"), SHEETAL HIREN DOSHI ("PAC 3"), NIRMAL SUNILBHAI SHAH ("PAC 4"), RUPA SUNIL SHAH ("PAC 5"), VIJAYKUMAR NATVARLAL SHIYANI ("PAC 6"), KAMLESH NATVARLAL SHIYANI ("PAC 7"), ABHAY CHINUBHAI SHAH ("PAC 8"), UMANG AKESH GOSALIA ("PAC 9") AND MEENA AKESH GOSALIA ("PAC 10") (COLLECTIVELY "PACS") PURSUANT TO AND IN COMPLIANCE WITH THE REGULATIONS 3(1) AND 4 READ WITH OTHER APPLICABLE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED (THE "OPEN OFFER" OR "OFFER").

This Post Offer Advertisement ("Post Offer Advertisement") is being issued by Fedex Securities Private Limited, the Manager to the Offer ("Manager to the Offer"), for and on behalf of the Acquirers and the PACs, in connection with the Offer made by the Acquirers and the PACs, in compliance with Regulation 18(2) of the SEBI (SAST) Regulations.

This Post Offer Advertisement is to be read in continuation of, and in conjunction with: (a) the Public Announcement (the "PA") dated June 08, 2026; (b) the Detailed Public Statement ("DPS") dated June 13, 2026 published on July 15, 2026 in the Financial Express Newspaper (English - All Editions), Mumbai Lakshdeep (Marathi - Mumbai Edition), Financial Express (Gujarati Edition) and Jansatta (Hindi - All Editions); (c) the Draft Letter of Offer ("DLOF") filed with the Securities and Exchange Board of India ("SEBI") on June 22, 2026; (d) the Letter of Offer ("LOF") dated July 21, 2026 along with Form of Acceptance ("FOA") & Share Transfer Form; (f) Recommendations of Committee of Independent Directors dated July 25, 2026 published on July 27, 2026 in the Financial Express Newspaper (English - All Editions), Mumbai Lakshdeep (Marathi - Mumbai Edition), Financial Express Newspaper (Gujarati Edition) and Jansatta (Hindi - All Editions) ("Recommendations of IDC"); (g) the Offer Opening Pre-Advertisement and corrigendum dated July 26, 2026 published on July 29, 2026 in the same newspapers where DPS and Recommendations of IDC were published ("Offer Opening Public Announcement").

This Post Offer Advertisement is being published in all the newspapers in which the DPS, Recommendations of IDC and the Offer Opening Pre-Advertisement and corrigendum were published.

Capitalized terms used but not defined in this Post Offer Advertisement shall have same meaning assigned to such terms in the LOF.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

Sr. No.	Particulars	Details
1.	Name of the Target Company	Parmax Pharma Limited
2.	Name of the Acquirers & PACs	Acquirers: 1) Dhiren Chandulal Shah ("Acquirer 1") and 2) Sunil Chinubhai Shah ("Acquirer 2") PACs: 1) Dhairya Dhiren Shah ("PAC 1"), 2) Hiren Pravin Doshi ("PAC 2"), 3) Sheetal Hiren Doshi ("PAC 3"), 4) Nirmal Sunilbhai Shah ("PAC 4"), 5) Rupa Sunil Shah ("PAC 5"), 6) Vijaykumar Natvarlal Shiyani ("PAC 6"), 7) Kamlesh Natvarlal Shiyani ("PAC 7"), 8) Abhay Chinubhai Shah ("PAC 8"), 9) Umang Aakesh Gosalia ("PAC 9") and 10) Meena Aakesh Gosalia ("PAC 10")
3.	Name of Manager to the Offer	Fedex Securities Private Limited
4.	Name of the Registrar to the Offer	Purva Share Registry (India) Private Limited
5.	Offer Details	
	(a) Date of Opening of the Offer	Thursday, July 30, 2026
	(b) Date of Closure of the Offer	Wednesday, August 12, 2026
6.	Date of payment of consideration	Not Applicable since no shares tendered in the Open Offer

7. Details of Acquisition:

S No.	Particulars	Proposed in the LOF (assuming full acceptances in the Offer)		Actuals			
7.1	Offer Price	₹42.80/- (Indian Rupees Forty-Two and Eight Zero Paise Only) per Equity Share		₹42.80/- (Indian Rupees Forty-Two and Eight Zero Paise Only) per Equity Share			
7.2	Aggregate number of shares tendered	23,46,250 (twenty-three lakhs forty-six thousand two hundred and fifty) ⁽¹⁾		Nil ⁽²⁾			
7.3	Aggregate number of shares accepted	23,46,250 (twenty-three lakhs forty-six thousand two hundred and fifty) ⁽³⁾		Nil ⁽²⁾			
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	₹10,04,19,500.00/- (Indian Rupees Ten Crores Four Lakhs Nineteen Thousand Five Hundred only)		₹ 0/- ⁽²⁾			
7.5	Shareholding of Acquirers & PACs before Agreement/ Public Announcement	Number	% of Fully Diluted Equity Share Capital ⁽¹⁾	Number	% of Fully Diluted Equity Share Capital ⁽¹⁾		
		Acquirer 1 - Nil	NA	Acquirer 1 - Nil	NA		
		Acquirer 2 - Nil	NA	Acquirer 2 - Nil	NA		
		PAC 1 - Nil	NA	PAC 1 - Nil	NA		
		PAC 2 - Nil	NA	PAC 2 - Nil	NA		
		PAC 3 - Nil	NA	PAC 3 - Nil	NA		
		PAC 4 - 32,500	0.87%	PAC 4 - 32,500	0.87%		
		PAC 5 - Nil	NA	PAC 5 - Nil	NA		
		PAC 6 - Nil	NA	PAC 6 - Nil	NA		
		PAC 7 - 7,500	0.20%	PAC 7 - 7,500	0.20%		
		PAC 8 - Nil	NA	PAC 8 - Nil	NA		
7.6	Equity Shares Acquired by way of Agreements	Number	% of Fully Diluted Equity Share Capital ⁽²⁾	Number	% of Fully Diluted Equity Share Capital ⁽²⁾		
		Acquirer 1 - 4,67,238	5.18%	Acquirer 1 - 4,67,238	5.18%		
		Acquirer 2 - 71,077	0.79%	Acquirer 2 - 71,077	0.79%		
		PAC 1 - 93,448	1.04%	PAC 1 - 93,448	1.04%		
		PAC 2 - 1,68,206	1.86%	PAC 2 - 1,68,206	1.86%		
		PAC 3 - 18,690	0.21%	PAC 3 - 18,690	0.21%		
		PAC 4 - 92,097	1.02%	PAC 4 - 92,097	1.02%		
		PAC 5 - Nil	NA	PAC 5 - Nil	NA		
		PAC 6 - 1,24,597	1.38%	PAC 6 - 1,24,597	1.38%		
		PAC 7 - 1,17,097	1.30%	PAC 7 - 1,17,097	1.30%		
		PAC 8 - Nil	NA	PAC 8 - Nil	NA		
7.7	Equity Shares Acquired by way of preferential issue of shares - Number - % of Fully Diluted Equity Share Capital	Number	% of Fully Diluted Equity Share Capital ⁽²⁾	Nil NA ⁽⁴⁾			
		Acquirer 1 - 6,04,190	6.70%				
		Acquirer 2 - 91,911	1.02%				
		PAC 1 - 1,20,838	1.34%				
		PAC 2 - 2,17,508	2.41%				
		PAC 3 - 24,167	0.27%				
		PAC 4 - 1,64,832	1.83%				
		PAC 5 - 69,206	0.77%				
		PAC 6 - 1,61,117	1.79%				
		PAC 7 - 1,61,974	1.79%				
		PAC 8 - 3,22,235	3.57%				
7.8	Equity Shares Acquired by way of preferential issue of warrants - Number - % of Fully Diluted Equity Share Capital	Number	% of Fully Diluted Equity Share Capital ⁽²⁾	Nil NA ⁽⁴⁾			
		Acquirer 1 - 5,35,715	5.94%				
		Acquirer 2 - 81,494	0.90%				
		PAC 1 - 1,07,143	1.19%				
		PAC 2 - 1,92,857	2.14%				
		PAC 3 - 21,429	0.24%				
		PAC 4 - 1,44,715	1.60%				
		PAC 5 - 61,363	0.68%				
		PAC 6 - 1,42,857	1.58%				
		PAC 7 - 1,43,286	1.59%				
		PAC 8 - 2,85,715	3.17%				
7.9	Equity Shares Acquired by way of Open Offer - Number - % of Fully Diluted Equity Share Capital	Number ⁽¹⁾	% of Fully Diluted Equity Share Capital ⁽¹⁾⁽²⁾	Nil NA ⁽³⁾			
		Acquirer 1 - 11,73,125	13.00%				
		Acquirer 2 - 11,73,125	13.00%				
		PAC 1 - Nil	NA				
		PAC 2 - Nil	NA				
		PAC 3 - Nil	NA				
		PAC 4 - Nil	NA				
		PAC 5 - Nil	NA				
		PAC 6 - Nil	NA				
		PAC 7 - Nil	NA				
		PAC 8 - Nil	NA				
7.10	Equity Shares Acquired after Detailed Public Statement	Number of the Shares Acquired	Price of the Shares Acquired	% of the Shares Acquired ⁽¹⁾	Number of the Shares Acquired	Price of the Shares Acquired	% of the Shares Acquired ⁽²⁾
		PAC 5 - 53,520	₹ 35.00	1.43%	PAC 5 - 53,520	₹ 35.00	0.59%
		PAC 8 - 2,49,394 ⁽³⁾	₹ 35.00	6.67%	PAC 8 - 2,49,394 ⁽³⁾	₹ 35.00	2.76%
7.11	Post Offer shareholding of Acquirer & PAC - Number - % of Fully Diluted Equity Share Capital	Number	% of Fully Diluted Equity Share Capital ⁽²⁾	Number	% of Fully Diluted Equity Share Capital ⁽²⁾⁽⁴⁾		
		Acquirer 1 - 27,80,288	30.81%	Acquirer 1 - 4,67,238	5.18%		
		Acquirer 2 - 14,17,607	15.71%	Acquirer 2 - 71,077	0.79%		
		PAC 1 - 3,21,429	3.56%	PAC 1 - 93,448	1.04%		
		PAC 2 - 5,78,571	6.41%	PAC 2 - 1,68,206	1.86%		
		PAC 3 - 84,286	0.71%	PAC 3 - 18,690	0.21%		
		PAC 4 - 4,34,144	4.81%	PAC 4 - 1,24,597	1.38%		
		PAC 5 - 1,84,089	2.04%	PAC 5 - 53,520	0.59%		
		PAC 6 - 4,28,571	4.75%	PAC 6 - 1,24,597	1.38%		
		PAC 7 - 4,29,857	4.76%	PAC 7 - 1,24,597	1.38%		
		PAC 8 - 8,57,344	9.50%	PAC 8 - 2,49,394	2.76%		
		PAC 9 - 5,42,466	6.01%	PAC 9 - 200,000	2.22%		
		PAC 10 - 4,74,800	5.26%	PAC 10 - 4,74,800	5.26%		
7.12	Pre and Post Offer shareholding of Public Shareholders - Number - % of Fully Diluted Equity Share Capital	Pre-Offer ⁽¹⁾	Post-Offer ⁽²⁾	Pre-Offer ⁽¹⁾	Post-Offer ⁽²⁾⁽⁴⁾		
		15,71,136	5,10,599	15,71,136	15,71,136 ⁽⁴⁾		
		41.99%	5.66%	41.99%	17.41%		

Notes:

- Assuming full acceptance of the offer.
- Calculated as a percentage of the Expanded Voting Capital, which includes the 52,82,731 Equity Shares issued pursuant to the Proposed Preferential Issue (assuming full conversion of Warrants).
- No shares were tendered in the Open Offer.
- The application for obtaining in-principle approval from BSE for the Proposed Preferential Issue was submitted on July 9, 2026. The requisite approval was received from BSE on August 21, 2026; however, the allotment is still pending. Hence, we have not considered the equity shares proposed to be allotted pursuant to the Proposed Preferential Issue, while calculating the actual figure (Number).
- Pursuant to the share purchase agreement dated June 18, 2026, PAC 8 paid the consideration for the acquisition of 2,49,394 Equity Shares on June 18, 2026. The requisite disclosure under Regulation 18(6) of the SEBI (SAST) Regulations has been duly submitted. However, credit of only 246,580 Equity Shares has been received in the demat account of PAC 8, and credit of the balance 2,814 Equity Shares is still pending.
- Pursuant to the consummation of the Underlying Transaction and subject to compliance with the SEBI (SAST) Regulations, the Acquirers will acquire and exercise control over the Target Company and Acquirers, PAC 2 & PAC 9 will be classified as promoters of the Target Company and PAC 1, PAC 3, PAC 4, PAC 5, PAC 6, PAC 7, PAC 8 & PAC 10 will be classified as members of the promoter group and the aggregate shareholding of the Acquirers and the PACs (assuming full conversion of Warrants and assuming full acceptance of the Open Offer) will be 94.34% of the Expanded Voting Capital, in accordance with the provisions of the SEBI (LODR) Regulations. Further, the Existing Promoters will cease to be the promoters of the Target Company and shall be declassified from the promoter and promoter group category in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations.
- Calculated as a percentage of the current equity share capital of the Target Company, i.e., 37,41,300 Equity Shares.
- The Acquirers along with the PACs accept full responsibility for the information contained

in this Post Offer Advertisement and also for the obligations under SEBI (SAST) Regulations.

- A copy of this Post Offer Advertisement will be available on the website of SEBI (www.sebi.gov.in), BSE Limited (www.bseindia.com), the Target Company (www.parmaxpharma.com), Manager to the Offer (www.fedsec.in) and the registered office of the Target Company.

Issued by the Manager to the Offer on Behalf of the Acquirers and the PACs

MANAGER TO THE OFFER FEDEX SECURITIES PRIVATE LIMITED B7, Jay Chambers, Dayaldas Road, Vile Parle East, Mumbai - 400057, Maharashtra, India Tel. No.: +91 81049 85249 Email: mb@fedsec.in Investor Grievance ID: investors@fedsec.in Website: www.fedsec.in Contact Person: Antara Chogle / Saipana Sanghvi SEBI Registration Number: INR0000010163	REGISTRAR TO THE OFFER PURVA SHARE REGISTRY (INDIA) PRIVATE LIMITED 9, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel (East), Mumbai 400 011 Tel No.: 022 49614132 / 35220056 Email id: support@purvashare.com Website: https://www.purvashare.com Investor Grievance ID: support@purvashare.com Contact Person: Deepali Gaonkar SEBI Registration No.: INR000001112
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Date: August 22, 2026
Place: Mumbai

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INITIAL PUBLIC OFFER OF EQUITY SHARES ON SME PLATFORM OF NSE ("NSE") IN COMPLIANCE WITH CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018



MADHUR KNIT CRAFTS LIMITED

Corporate Identity Number: U17301PB1997PLC020381

Our Company was originally incorporated as a private limited company under the Companies Act, 1956 in the name and style of "Madhur Knit Crafts Private Limited" bearing Corporate Identification Number U17301PB1997PTC020381 dated August 21, 1997, issued by the Registrar of Companies, Punjab, H.P. & Chandigarh. Subsequently, the name of our Company was changed to "Madhur Knit Crafts Limited" and a fresh Certificate of Incorporation dated January 30, 2025, was issued by the Registrar of Companies, Chandigarh. As on date of this Red Herring Prospectus, the Corporate Identification Number of our Company is U17301PB1997PLC020381. For further details, please refer to "Our History and Certain Other Corporate Matters" of the Red Herring Prospectus.

Registered Office: Village - Seera, Sattawal Road, Rahon Road, Eros Bajra Road, Ludhiana, Punjab, India, 141007

Tel No: +91 9878009690, Email: ipo@mkcpl.in, Website: www.mkcpl.in

Contact Person: Ms Nikita Tayal, Company Secretary & Compliance Officer;

PROMOTERS OF OUR COMPANY: (I) ARUN GUPTA (II) PIYUSH GUPTA AND (III) CHIRAG GUPTA

INITIAL PUBLIC OFFER OF UP TO 53,26,800* EQUITY SHARES OF FACE VALUE ₹ 10 EACH (THE "EQUITY SHARES") OF MADHUR KNIT CRAFTS LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT AN ISSUE PRICE OF ₹ [•] PER EQUITY SHARE (INCLUDING SECURITIES PREMIUM OF ₹ [•] PER EQUITY SHARE) ("ISSUE PRICE"), AGGREGATING UP TO ₹ [•] LAKHS (THE "ISSUE") OF WHICH 2,66,400 EQUITY SHARES AGGREGATING TO ₹ [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 50,60,400 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AT AN ISSUE PRICE OF ₹ [•] PER EQUITY SHARE AGGREGATING UP TO ₹ [•] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE [•] % AND [•] % RESPECTIVELY OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

*Subject to finalization of basis of allotment.

CORRIGENDUM: NOTICE TO INVESTORS

This Corrigendum should be read with the Red Herring Prospectus and abridged prospectus dated August 14, 2026 (the "Red Herring Prospectus" / "RHP") filed with the National Stock Exchange of India Limited (Emergence Platform), the Registrar of Companies, Chandigarh and the Securities and Exchange Board of India, in relation to the initial public issue of Equity Shares of Madhur Knit Crafts Limited (the "Company" / "Issuer").

Investors may note that the number of Equity Shares comprising the Issue has been adjusted for the minimum bid lot. Accordingly, and further to a review of the Red Herring Prospectus, the following disclosures in the Red Herring Prospectus stand modified. All Equity Share numbers set out below are subject to finalisation of the Basis of Allotment.

1. Number of Equity Shares comprising the Issue

Wherever in the Red Herring Prospectus the number of Equity Shares comprising the Issue and the Fresh Issue is stated as "53,27,693 Equity Shares", the same shall in each case be read as "53,26,800 Equity Shares". Accordingly, the following disclosures in the Red Herring Prospectus shall be read as under:

Particulars	Shall be read as
Issue / Fresh Issue	Up to 53,26,800 Equity Shares of face value of ₹10 each
Market Maker Reservation Portion	2,66,400 Equity Shares of face value of ₹10 each
Net Issue to the Public	50,60,400 Equity Shares of face value of ₹10 each
Aggregate nominal value of the Issue (₹ in lakhs)	532.68
Issued, Subscribed and Paid-up Share Capital after the Issue	1,90,09,232 Equity Shares of face value of ₹10 each
Aggregate nominal value of the paid-up Equity Share capital after the Issue (₹ in lakhs)	1,900.92

2. On the cover page of the Red Herring Prospectus, under the heading "DETAILS OF THE ISSUE", the description of the Issue shall be read as under:

"THE ISSUE COMPRISES A PUBLIC ISSUE OF UP TO 53,26,800* EQUITY SHARES OF FACE VALUE OF ₹10 EACH FULLY PAID (THE "EQUITY SHARES") FOR CASH AT AN ISSUE PRICE OF ₹ [•] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [•] PER EQUITY SHARE) AGGREGATING UP TO ₹ [•] LAKHS ("THE ISSUE") BY OUR COMPANY, OF WHICH 2,66,400 EQUITY SHARES OF FACE VALUE OF ₹10 EACH WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION, I.E. 50,60,400 EQUITY SHARES OF FACE VALUE OF ₹10 EACH, IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE [•] % AND [•] % RESPECTIVELY OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY."

3. In the chapter titled "THE ISSUE", the table under the heading "The following table summarises the Issue" shall be read as under:

Particulars	Details
Equity Shares Offered	Up to 53,26,800* Equity Shares of face value of ₹10 each, aggregating up to Rs. [•] Lakh.
Of which	
Fresh Issue	Up to 53,26,800* Equity Shares of face value of ₹10 each, aggregating up to Rs. [•] Lakh.
Offer For Sale	NA
Employee Reservation Portion	NA
Of which:	
Issue Reserved for Market Maker	Up to 2,66,400 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•] /- per Equity Share aggregating to Rs. [•] Lakh.
Net Issue to the Public	Up to 50,60,400 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•] /- per Equity Share aggregating to Rs. [•] Lakh.
Of which:	
QIB Portion	Not more than 5,05,200 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•] /- per Equity Share aggregating to Rs. [•] Lakh.
Of which:	
Anchor Investors Portion	Up to 3,02,400 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•] /- per Equity Share aggregating to Rs. [•] Lakh.
Of which the Anchor Investor Portion shall be reserved in the following manner:	
Portion of the Anchor Investor Portion reserved for allocation to domestic Mutual Funds	Up to 1,00,800 Equity Shares aggregating up to ₹ [•] lakhs
Balance of the Anchor Investor Portion available for allocation to other Anchor Investors	Up to 2,01,600 Equity Shares aggregating up to ₹ [•] lakhs
Net QIB Portion	Up to 2,02,800 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•] /- per Equity Share aggregating to Rs. [•] Lakh.
Of which:	
Mutual Fund Portion	Up to 9,600 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•] /- per Equity Share aggregating to Rs. [•] Lakh.
Balance QIB Portion for all QIBs including mutual Funds	Up to 1,93,200 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•] /- per Equity Share aggregating to Rs. [•] Lakh.
Non-Institutional Investors	At least 22,77,600 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•] /- per Equity Share aggregating to Rs. [•] Lakh.
Of which:	
One-third of the Non-Institutional Portion, available for allocation to Bidders with an application size more than 2 lots and up to such lots such that the value of the application is not more than Rs 10 lakhs	Up to 7,59,200 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•] /- per Equity Share aggregating to Rs. [•] Lakh.
Two-third of the Non-Institutional Portion, available for allocation to Bidders with an application size more than Rs 10 lakhs	Up to 15,18,400 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•] /- per Equity Share aggregating to Rs. [•] Lakh.
Individual Investor Portion	At least 22,77,600 Equity Shares of face value of Rs.10/- each fully paid-up for cash at price of Rs. [•] /- per Equity Share aggregating to Rs. [•] Lakh.

Pre-and Post-Issue Equity Shares:

Equity Shares Outstanding-Pre Offer	1,36,82,432 Equity Shares of Rs.10/- each
Equity Shares outstanding after the issue*	1,90,09,232 Equity Shares of Rs.10/- each

*Subject to finalization of basis of allotment.

4. In the chapter titled "CAPITAL STRUCTURE", the table under the heading "The share capital of the Company as at the date of the RHP is set forth below" shall be read as under

Section	Particulars	Aggregate nominal value (Rs. in Lakhs)	Aggregate value at Issue Price* (Rs. in Lakhs)
Authorised Share Capital	2,40,00,000 Equity Shares of Rs. 10/- each	2,400.00	[•]
Issued, Subscribed and Paid-Up Share Capital before the Issue	1,36,82,432 Equity Shares of Rs. 10/- each	1,368.24	[•]
Present Issue in terms of the Red Herring Prospectus#	Offer of up to 53,26,800* Equity Shares of Face Value Rs. 10/- each	532.68	[•]
	Of which:		
	Fresh issue of up to 53,26,800* Equity Shares of face value of Rs 10/- each	532.68	[•]
	Which comprises of:		
	Reservation for Market Maker Portion – Up to 2,66,400 Equity Shares of face value of Rs. 10/- each	26.64	[•]
	Net Offer to the Public – 50,60,400 Equity Shares of face value of Rs. 10/- each	506.04	[•]
	Of Which		
	At least 22,77,600 Equity Shares aggregating up to Rs. [•] lakhs will be available for allocation to individual investors who apply for the minimum application size	227.76	[•]
	At least 22,77,600 Equity Shares aggregating up to Rs. [•] lakhs will be available for allocation to Non-Institutional Investors	227.76	[•]
	Not more than 5,05,200 Equity Shares aggregating up to Rs. [•] lakhs will be available for allocation to Qualified Institutional Buyers	50.52	[•]
Issued, Subscribed and Paid-up Share Capital after the Issue	1,90,09,232 Equity Shares of Rs. 10/- each**	1,900.92	[•]
Securities Premium Account	Before the Issue	149.77	
	After the Issue	[•]	

PUBLIC NOTICE
Vidhi Specialty Food Ingredients Limited
Re: Loss of Share Certificates
Vidhi Specialty Food Ingredients Limited
(alias Vidhi Dye stuff Manufacturing Limited),
Folio No. 0001197, 900 Equity shares Rs.10/-,
respectively standing in the name of: Paresh
Keshavji Dharani: as / have been lost and the
undersigned has / have applied to the
Company for the issue of duplicate of the
said share certificate(s). Any person having
any objection to Vidhi Specialty Food
Ingredients Limited, issuing duplicate of the
said share certificates should lodge such
objection with the Company at its Registered
Office at E 27, 5 Floor, Commerce Centre, 78,
Tardeo Road, Mumbai, Maharashtra, 400034
within one month from this date. Otherwise
the Company will proceed to issue the
duplicate Share Certificates
Date: 24/08/2026
Sd/-
Paresh Keshavji Dharani

हरवले
मी श्री. हनुमान दगडू दामाडे
जन्तलेला कळवू इच्छितो की, श्री
पौषा रेसिडेन्सी, फ्लॅट क्र.३०५,
३रा मजला, बी-विंग, प्लॉट
क्र.४३, नवदे गाव तळोजा,
तालुका पनवेल, जिल्हा
रायगड, रायगड-४१०२०६
येथील मूळ कराराची कागदपत्रे
हरवली / गहाळ झाली आहेत.
जर कोणाला तेच आढळले तर
कृपया संपर्क
७२०८०१०३९२

PUBLIC NOTICE				
Final List of Voters, (see rule 7 and 10)				
1. Name and Address of the Society: Shree Rameshwar Co-op. Housing Society. Ltd				
2. Registration No. :- T.N.A./ (T.N.A.) HSG/ (TC) / 6364/1993-94. Date:19.09.1993				
3. Total members as on date publication of Final voter's list: 67				
4. Total eligible voters as on date of publication of Final voters list: 66				
Sr.	Member's Name	Mem. No	Gender	Flat No
1	BALDOTA MANISH VASANT	168	M	52
2	BANE ANANT LAXMAN	123	M	31
3	BAWKAR PRAKASH Y.	120	M	71
4	BHATKAR CHANDRASHEKAR R.	76	M	64
5	BIRMOLE VRUSHALI V.	165	F	38/39
6	CHALKE RAJESH D.	171	M	58
7	CHAVAN MAHENDRA V.	118	M	66
8	CHAVAN RAVINDRA SURESH	145	M	22
9	CHAVAN SHARDA VASANT	131	F	24
10	D'CRUZ SIMON P.	54	M	57
11	FERNANDES J.F.	14	M	15
12	GANDHI L. S.	51	F	54
13	GAWADE JYOTI S.	149	F	29
14	GAWADE JYOTI (10A)	164	F	43
15	GOGAWALE BALWANT SHIVAJI	143	M	02
16	GOLE KANCHAN S.	139	F	08
17	GOMES MONICA	25	F	26
18	GURAV SHANKAR B.	77	M	04
19	HADKAR MANOJ B.	100	M	46
20	JADHAV ANIL D.	96	M	59
21	JADHAV KISHOR D.	158	M	34
22	JADHAV SANGITA S.	170	F	21
23	JADHAV VINAYAK EKNATH	129	M	05
24	KADAM VAIBHAVI A.	116	M	47-48
25	KADAM VAJJAYANTI TUKARAM	157	F	70
26	KANDARI S. S.	29	M	30
27	KHANDEKAR RAJENDRA S.	133	M	61
28	KOTWADEKAR PRANITA P.	173	F	09
29	KOTWADEKAR PRAVIN R.	114	M	35
30	KOTWADEKAR PRAVIN R.	159	M	11
31	KUDTARKAR AJAY S. (10A)	148	M	01
32	MAHAPURE B. B.	47	M	50
33	MISHRA A. S.	26	M	27
34	MISHRA RAJU R.	172	M	44
35	MORE VINOD RAJARAM	146	M	16
36	MURGOD U. B.	39	M	41
37	NAMDEV SAHILN	130	M	14
38	HAVELKAR VIJAY M.	137	M	69
39	PANCHAL VASANTI SAKHARAM	154	F	60
40	PARAB DINESH J.	113	M	33
41	PARAB SADANAND J.	82	M	55
42	PARDULE MADHUKAR N.	169	M	56
43	PARSEKAR MAYA J.	94	F	28
44	PATIL SANJAY PANDU	141	M	12-13
45	PATKAR ATAMARAM GOPAL	91	M	18
46	PILANKAR HARSHAD S.	155	M	67
47	PRAJAPATI ASHOK R.	115	M	40
48	PURULEKAR RAMCHANDRA N.	85	M	17
49	RANE APEKSHA ANIL	103	F	07
50	RANE SUPRIYA UMESH	166	F	20
51	RAWALE SHAMITA SUBHASH	134	F	25
52	RIKAME VILAS G.	138	M	51
53	SAKPAL RAKESH PRABHAKAR	167	M	45
54	SAKPAL SURESH R.	117	M	65
55	SAWANT MAHADEV PUNDALIK	135	M	23
56	SAWANT RAJENDRA S.	112	M	06
57	SHEKHA RAJESH S.	106	M	32
58	SHETTY NISHIKANT	87	M	37
59	THALVIYA MANISHA M. (10A)	140	F	53
60	THAPALIYA ADITYA G.	107	M	42
61	THAPALIYAR DATTARAM	93	M	36
62	THOMBARE VASANT	160	M	49
63	THOTAM RAJESHREE G.	109	F	62/63
64	UTEKAR MANGESH S.	125	M	03
65	VARDEKAR ASHOK G.	108	M	10
66	WAGHELA LALITA I.	164	F	19
67	YADAV RAJENDRAPRASAD M.	142	M	68

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		142	M	68

संस्थेच्या पदाधिकारी यां बी सादर केल्याप्रमाण

सही/-

निवडणूक निर्णय अधिकारी

(श्री. तेजस वाजीराव बनसोडे)

On behalf of

SHREE RAMSHWAR CHS LTD

Sd/- Hon, Chairman, Secretary, Treasurer

Date: 27/08/2026